

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF EPITOME PETROCHEMICAL PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EPITOME PETROCHEMICAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/07/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24249WB2007PTC117196
5.	Address of the registered office and principal office (if any) of corporate debtor	7, PRAFULLA SARKAR STREET KOLKATA WB 700013 INDIA
6.	Date of closure of Insolvency Resolution Process	02/08/2023
7.	Liquidation commencement date of corporate debtor	02/08/2023 (Order Copy received on 03/08/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	ANUBRATA GANGOLY IPA-001/IP-P-02662/22-23/14072
9.	Address and e-mail of the liquidator, as registered with the Board	16/2, Temple Gardens (Mondal Temple Lane) Kolkata - 700053 ca.a.gangoly@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	16/2, Temple Gardens (Mondal Temple Lane) Kolkata - 700053 cirp.eppl@gmail.com
11.	Last date for submission of claims	01/09/2023

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **EPITOME PETROCHEMICAL PRIVATE LIMITED** on **02/08/2023**. The stakeholders of **EPITOME PETROCHEMICAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **01/09/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: 07/08/2023

Place: Kolkata

ANUBRATA GANGOLY
(Partner – Synergy Insolvency Professionals LLP)
Liquidator of EPITOME PETROCHEMICAL PRIVATE LIMITED
IPA-001/IP-P-02662/22-23/14072